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st IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 363/2021

G6 HOSPITALITY IP LLC

..... Plaintiff

Through

Mr.Shashi Ojha, Adv. (Mob No.

9891584230, Email ID:

sojha@rnaip.com

versus

FUTURE GAMING AND HOTEL SERVICES PRIVATE LIMITED

.... Defendant

Through

Ms.Rohini Musa with Mr.Nipun

Katyal, Advs. Email ID:

rohini.musa@gmail.com

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. SURYA MALIK GROVER (DHJS)

ORDER

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17.01.2022

THROUGH VIDEO CONFERENCING

IA no. 9839/2021 (under Order XXXIX Rule 1 and 2 CPC)

Reply/rejoinder stands filed.

Accordingly, pleadings are completed.

CS(COMM) 363/2021

Order dated 12.01.2022 is not part of the scanned record.

E-written statement filed vide diary no. 1186190 dated 27.12.2021, returned under objections.

Learned counsel for defendant submits that she will cure the defects before the next date.

Learned counsel for defendant has stated at bar that as per the case status reflected on the intranet, written statement has been taken on record.

This is a digitally signed order.





Registry is directed to file report in this regard. Meanwhile, plaintiffs are at liberty to file replication in accordance with law.

List the IA before the Hon'ble Court on date already fixed i.e., **29.03.2022** for further directions and before Joint Registrar (J) for completion of pleadings on **11.04.2022**.

SURYA MALIK GROVER (DHJS) JOINT REGISTRAR (JUDICIAL)

JANUARY 17, 2022 neelam